DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the submission made by Shri Rajeev Satav.

DR. BANDA PRAKASH (Telangana): Sir, I also associate myself with the submission made by Shri Rajeev Satav.

SHRI SUBHAS CHANDRA BOSE PILLI (Andhra Pradesh): Sir, I also associate myself with the submission made by Shri Rajeev Satav.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by Shri Rajeev Satav.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the submission made by Shri Rajeev Satav.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the submission made by hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the submission made by hon. Member.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I also associate myself with the submission made by hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the submission made by hon. Member.

Problems being faced by spice exporters

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Thank you Mr. Chairman, Sir, for the opportunity.

I am a Member of the Spices Board elected from this august House and also working as the Chairman of the Chili Task Force whose mandate is to understand the problems faced by chili exporters and chili farmers.

I would like to, first of all, congratulate the Government and hon. Prime Minister, Shri Narendra Modiji, for having given huge thrust to agricultural incomes, farmers income and agricultural exports. Even during nine months of COVID, in 2020, our spices exports have increased by 20 per cent, despite the challenging times which is a very, very welcome sign and I would like to congratulate the hon. Prime Minister for this.

I have interacted with several exporters over the last few months and many of them have cited some problems which create difficulties for them. So, I would like to draw the attention of the Ministry of Commerce and Industry and also the Ministry of External Affairs. Many of them encountered difficulties with regard to settlement of payments as some unscrupulous people in some countries create difficulties. So, they need, at least, in those cases where they have genuine difficulties, the Ministry of External Affairs and the concerned Missions in the respective countries come forward to lend assistance to them by way of settling disputes as per the existing local mechanism in those countries.

Similarly, exporters say that restrictions are imposed in some countries on our imports. For instance, Sri Lanka, last April, suddenly banned import of spices and 56 containers of turmeric which had already reached the Colombo shores stuck at the port for a very long time. Exporters have really not got payment for their delivery. There has been a huge shortage of turmeric in that country and creating a lot of hike in prices. So, intervention at the right level could help exporters to receive payment and, in turn, help farmers. Also, Mexico, which is a major consumer of chili imposes SAGARPA inspection restrictions on Indian produce. Whereas, similar inspection on exports from China is not imposed ! So, this kind of double standards actually deprive our farmers from getting right value for their produce and deprive exporters to take note of this and set up a helpdesk in every Mission where our exporters can approach for redressal of their problems related to payments. Thank you, Sir.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI BHASKAR RAO NEKKANTI (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.